



**FORM No. - 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

## ORDER SHEET

Original Application No. 552 of 2002

Applicant(s)..... Bhuvneshwar Dehury..... Respondent(s)..... Union of India.....

Advocate for Applicant(s)..... M. S. A. K. Hafeeza..... Advocate for Respondent(s).....

D. Rath

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><del>I.P.O/B.D. for Rs.50/- filed For Registration please</del></p> <p><i>for 26/6/02</i></p> <p><i>DR</i></p> <p><i>For Adarsh - copy serve.</i></p> <p><i>Parmer</i></p> <p><i>26/6/02</i></p>	<p><b>REGISTER</b></p> <p><i>26/6/02</i></p> <p><u>Order No.01 Date: 27.06.2002</u></p> <p>Heard the Advocate for the Applicant and Mr. D.N.Mishra, learned Standing Counsel for the Railways. In this case, the Applicant has raised a claim that lands recorded in the name of his grand father were acquired for construction of Talcher-Sambalpur Railway Link project and that he has made a representation under Annexure-07 dated 09.10.2001</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for an employment in Group 'C' or 'D' post.

It is the case of the Applicant that the said representation has not yet received due consideration of the authorities/Respondents.

In the aforesaid premises, this Original Application is disposed-of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-07 dated 09.10.2001, and, while doing so, the Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant as due and admissible under the relevant rules governing the field.

Send copies of this order, along with copies of this Original Application, to the Respondents at the cost of the Applicant. The Applicant/Advocate for the Applicant should file required postages for transmission of the copies of this order and Original Application (by Regd.post with A.D.) by 5th of July, 2002. Upon furnishing the required postages; free copies of this order be given to the Advocate for the Applicant and learned Standing Counsel for the Railways.

*Order  
27/6/02*  
MEMBER (JUDICIAL)

Postage negotiations  
for free.

My  
5/7/02

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Regd. A.D. Posts.

The same copy of  
order issued to the  
Counsel for both  
sides.

*PA 16/7  
S.O.*

My  
16/7/02